

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 144/MP/2017**

Subject : Petition under Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations 2016 and Central Electricity Regulatory Commission 's DOP on Reserve Shutdown and Compensation Mechanism dated 5.5.2017 for seeking upward revision of the Technical Minimum fixed for schedule of operation of NLCIL lignite based Generating Stations (TPS I Expn, TPS II stage 1 & 2, TPS II Expn) and other related issues.

Date of hearing : 27.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NLC India Limited (NLCIL)

Respondents : TANGEDCO and Others

Parties present : Shri M.G. Ramachandran, Advocate, NLCIL  
Ms. Ranjitha Ramachandran, Advocate, NLCIL  
Ms. Anushree Bardhan, Advocate, NLCIL  
Shri K. Nambirajan, NLCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking upward revision of the Technical Minimum fixed for schedule of operation of lignite based generating stations (TPS I Expansion units, TPS II stage 1 & 2 units, TPS II Expansion units). Learned counsel for the Petitioner further submitted as under:

(a) Regulation 6.3 B.1 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2010 provides for the technical minimum to 55% MCR of the Unit. The Commission vide order dated 5.5.2017 stipulated the detailed operating procedure on reserve shutdown and compensation mechanism for compensation for degradation of heat rate, Aux Compensation and secondary fuel consumption, due to Part Load Operation and Multiple Start/Stop of Units and also implementation of technical minimum up to 55% MCR.

(b) The Petitioner's power plants are facing difficulties for implementation of technical minimum up to 55% MCR.

(c) Learned counsel for the Petitioner requested to review the technical minimum of 55% of MCR loading or installed capacity of a generating unit, fixed and consider revising the same for the lignite fired stations of NLCIL under the provisions of power to remove difficulties and power to relax to ensure reliable, safe and stable operation of the units on a sustained basis.

2. Learned counsel for the Petitioner requested for two weeks time to file the certain information called for.

3. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondents.

4. The Commission directed the Petitioner to serve the copy of the Petition on the Respondents immediately, if not served already. The Commission directed the Respondents to file their replies, by 18.8.2017, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 8.9.2017. The Commission directed that due date of filing the replies, rejoinder and information should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing on 14.9.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**